[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

Notification No. 92 / 2008-Customs (N.T.)

New Delhi, the 25th July, 2008. 3 Sravana, 1930 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and subsection (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following amendment in the notification No. 108/2007-Customs(N.T.), dated 17th October, 2007 published in the Gazette of India Part II Section 3 Sub-Section (ii) vice S.O. 1777 (E) dated 17thOctober 2007, of the Government of India, Ministry of Finance (Department of Revenue) namely:-

In the said notification, after serial number (xv), the following shall be inserted; namely:-

'(xvi) Commissioner of Central Excise, Indore'.

[F.No. 437/38/2007-Cus.IV] (Aseem Kumar) Under Secretary to the Government of India